



NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 22/01/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/639/(IB)/2017
NAME OF THE PETITIONER(S) : NORTH TOWN ESTATES PVT LTD
NAME OF THE RESPONDENT(S) : VISHWAKARMA REAL ESTATE & CONSTRUCTIONS I PVT LTD
UNDER SECTION : 7 RULE 4

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	Kaushik M Sharma	Respondent	
2.	AISHWARYA V FOR R&P PARTNERS	Counsel for Petitioner	

ORDER

Counsel for both the parties present. Counsel for the Corporate Debtor submitted that one cheque in relation to the outstanding debt is already given to the Applicant, for which they are requested to encash by the end of this month. The Counsel for the Corporate Debtor submitted that the Corporate Debtor will follow the condition of the schedule for payment already filed. Put up on **13.02.2018 at 10.30 AM.**

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)